

**IN THE INCOME TAX APPELLATE TRIBUNAL PATNA BENCH
VIRTUAL HEARING AT KOLKATA**

**BEFORE SHRI SONJOY SARMA, JUDICIAL MEMBER
AND SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No.116/Pat/2018
Assessment Year: 2011-12**

M/s. Balaji Electrosteels Pvt. Ltd. C/o, Nirmal & Associates, Chartered Accountants, Nepali Kothi, Opp. Gasoline Petrol Pump, Boring Road, Patna-800001. (PAN: AAACB9173E)	Vs.	Commissioner of Income Tax (Central), Patna.
(Appellant)		(Respondent)

Present for:

Appellant by : Shri Subham Khandelia, CA
Respondent by : Smt. Rinku Singh, Addl. CIT, DR

Date of Hearing : 12.12.2022
Date of Pronouncement : 12.12.2022

ORDER

PER SONJOY SARMA, JM:

This appeal filed by the assessee is against the revision order of Ld. CIT(Central), Patna vide Memo No. PCIT(C)/Pat/263/2017-18/6525-27 dated 27.03.2018 u/s, 263 of the Income-tax Act, 1961 (hereinafter referred to as the "Act") passed against the assessment order by the DCIT, Central Circle-2, Patna u/s. 153A/143(3) of the Act dated 31.03.2016.

2. At the outset, the learned counsel for the assessee submitted vide application dated 05.12.2022 that the assessee wishes to withdraw the appeal as the matter stands infructuous since addition made in effect giving order passed u/s. 143(3) r.w.s. 263 of the Act has been deleted by the Ld. CIT(A) and appeal has been fully allowed. Since the learned DR does not oppose the plea of assessee to withdraw its appeal, we allow the assessee to withdraw the appeal and therefore, the appeal is dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(Girish Agrawal)
Accountant Member

Sd/-
(Sonjoy Sarma)
Judicial Member

Dated: 12th December, 2022

JD, Sr. P.S.

Copy to:

1. The Appellant:
 2. The Respondent:.
 3. DCIT, Central Circle-2, Patna
 4. DR, ITAT, Patna Bench, Patna
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By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata